IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI COURT-III

(IB)-371/(ND)/2017

IN THE MATTER OF:

Mr. Anil Sharan, HUF

.. PETITIONER

Vs.

Tulsiani Constructions and Developers (P) Ltd

.. RESPONDENT

SECTION:

Under Section 7 of IBC Code, 2016

Order delivered on 09.10.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner/Applicant

: Mr. Mayank Goel, Advocate

For the Respondents

: -

ORDER

Learned Counsel for the petitioner is present. It is represented by the Ld. Counsel for the petitioner that an advance copy of the application has been duly served on the Corporate Debtor.

Counsel, appearing for the Corporate Debtor undertakes to file Vakalat for the Corporate Debtor and seeks some time to file reply. 10 days time is granted to file reply with an advance copy to be supplied to the Ld. Counsel for the petitioner. Petitioner will file rejoinder, if any, within a week thereafter.

List on 08.11.2017.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 09.10.2017